

No.J-1/5/2018-CPU  
Government of India  
Ministry of Consumer Affairs, Food and Public Distribution  
(Department of Consumer Affairs)

Krishi Bhavan, New Delhi  
The 11<sup>th</sup> March, 2020

To

1. The Registrar General, Supreme Court of India.
2. The Registrars of the High Courts
3. The Registrar, National Consumer Disputes Redressal Commission, New Delhi
4. The Secretaries in the Central Ministries/Departments.
5. The Chief Secretaries in all the States/UTs.

Subject: - **Appointment of Members in the National Consumer Disputes Redressal Commission (NCDRC), New Delhi.**

Sir/Madam,

For filling up of six (existing and anticipated) vacancies of Member in the National Consumer Disputes Redressal Commission (NCDRC), a quasi-judicial body set up under the Consumer Protection Act, 1986, a vacancy circular was issued on 18<sup>th</sup> July, 2019 with last date for receipt of applications as 2nd September, 2019 with the stipulation that this would be subject to the final outcome of the Writ Petitions pending before the Hon'ble Supreme Court.

2. The Hon'ble Supreme Court delivered the final judgment in the pending Writ Petitions vide its judgment dated 13<sup>th</sup> November, 2019 in Civil Appeal No. 8588 of 2019 titled "Rojer Mathew vs South Indian Bank Ltd and Ors", wherein the Hon'ble Court struck down the Tribunal, Appellate Tribunal and other Authorities (Qualifications, Experience and other Conditions of Service of Members) Rules, 2017 and directed the Government to re-formulate the Rules and as an interim order, the Hon'ble Supreme Court directed that appointments to the Tribunal/Appellate Tribunal and the terms and conditions of appointment shall be in terms of the respective statutes before the enactment of the Finance Bill, 2017. However, liberty is granted to the Union of India to seek modification of this order after they have framed fresh Rules in accordance with the majority judgment. However, in case any additional benefits concerning the salaries and emoluments have been granted under the Finance Act, they shall not be withdrawn and will be continued. These would equally apply to all new members.

*Paul*

3. In view of the aforesaid judgement of the Hon'ble Supreme Court, a vacancy circular was issued on 4<sup>th</sup> December, 2019 inviting fresh additional applications with last date of receipt of applications as 24<sup>th</sup> December, 2019

4. In pursuance of the directions of the Hon'ble Supreme Court in Civil Appeal No. 8588 of 2019 titled "Rojer Mathew vs South Indian Bank Ltd and Ors", Government notified the Tribunal, Appellate Tribunal and other Authorities (Qualifications, Experience, and other conditions of service of Members) Rules, 2020 on 12<sup>th</sup> February, 2020. These rules prescribe different eligibility conditions, tenure and upper age limit for appointment as member in the NCDRC.

5. In view of the above, fresh additional applications/revised applications, if required, considering new eligibility criteria, are hereby invited for filling up of six vacancies of member in NCDRC in terms of the eligibility criteria etc as per the Tribunal, Appellate Tribunal and other Authorities (Qualifications, Experience, and other conditions of service of Members) Rules, 2020 as follows:

(a) **Eligibility criteria:** A person shall not be qualified for appointment as Member unless he,–

(a) is, or has been, a Judge of a High Court; or

(b) has, for a combined period of ten years, been a District Judge and Additional District Judge; or

(c) is a person of ability, integrity and standing, and having special knowledge of, and professional experience of not less than twenty-five years in economics, business, commerce, law, finance, accountancy, management, industry, public affairs, administration or any other matter which is useful to the National Consumer Disputes Redressal Commission.

**(b) Term of office of Member:** A Member shall hold office for a term of four years or till he attains the age of sixty-five years, whichever is earlier.

**(c) Salary and allowances:** A Member shall be paid a salary of Rs. 2.25,000/- p.m. and shall be entitled to draw allowances as are admissible to a Government of India officer holding Group 'A' post carrying the same pay. In case of a person appointed as Member is in receipt of any pension, the pay of such person shall be reduced by the gross amount of pension drawn by him.

**(d) Other terms and conditions of service:** The other terms and conditions of service shall be governed by the provisions of the Tribunal, Appellate Tribunal and

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other Authorities (Qualifications, Experience, and other conditions of service of Members) Rules, 2020

6. Persons who have applied earlier need not apply again, but may modify/revise their applications considering the eligibility criteria in the the Tribunal, Appellate Tribunal and other Authorities (Qualifications, Experience, and other conditions of service of Members) Rules, 2020, as mentioned above.

7. In case of serving government officers and persons working in Central/State Government Undertakings/ Autonomous bodies, administrative clearance of the Cadre Controlling Authority as well as vigilance clearance will be required. In case of retired officers, 'No Inquiry Certificate', will be necessary from the last employer. ACR dossiers with ACRs, of last 5 years of officers found eligible for consideration after preliminary scrutiny, will also be called for. These may kindly be made available within two weeks where requested otherwise it may not be possible to consider their applications.

8. Candidates applying for the post of Member (Judicial) are required to furnish copies of their five best judgments/other judicial orders passed by them along with their application form.

9. While forwarding applications of serving officers it may be clearly stated that the officer is clear from vigilance angle. In case any penalty has been imposed in the past against the officers under relevant Service Rules, details of the same may also be furnished.

10. Persons fulfilling the criteria and interested for appointment as Members in NCDRC may send their application in the enclosed proforma, by post, to Deputy Secretary, (CPU), Department of Consumer Affairs, Room No.461, Krishi Bhavan, New Delhi-110 001 or through e-mail to [dscpu-ca@nic.in](mailto:dscpu-ca@nic.in) so as to reach the Department on or before 30th March, 2020.

11. Applications which are incomplete or lacking in any details/documents as asked for and those received after the due date will be rejected summarily.

12. The Department of Consumer Affairs reserves the right to cancel the advertisement at any time without assigning any reasons.

13. In the event of selection of serving officials, they would have to resign/take voluntary retirement from the post being held at that time, before taking up an appointment as Member, NCDRC.

14. This vacancy circular and application form and the Tribunal, Appellate Tribunal and other Authorities (Qualifications, Experience, and other conditions of service of Members) Rules, 2020 are also placed in the Ministry's website "[www.consumeraffairs.nic.in](http://www.consumeraffairs.nic.in)" for easy accessibility.

Yours faithfully,

(G.C.Rout)

Deputy Secretary to the Government of India

Telefax: [011-23389936/dscpu-ca@nic.in](mailto:011-23389936/dscpu-ca@nic.in)

## RAJASTHAN HIGH COURT, JODHPUR

No./RSJ/Estt.A(ii)/04/2004/ 1127

Date : 24.03.2020

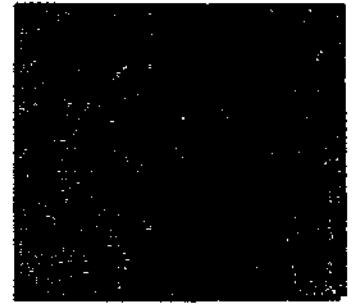
Copy forwarded to following for information and necessary action:-

1. Hon'ble sitting Judges of RHC, Jodhpur through their P.S.
2. Registrar (Admn.), RHC, Jaipur with the request to circulate it amongst all the Hon'ble Judges sitting at RHC, Jaipur through their P.S.
3. Hon'ble Judges who have retired in January'2019 and thereafter.
4. All the Judicial Officers including officers posted on deputation in various district/Registry in District Judge Cadre, who are going to retire on or before 31.03.2021
5. Court Officer, RHC, Jodhpur/RHC, Jaipur with the direction to affix it on the notice board.
6. Computer Cell, RHC, Jodhpur to upload it on website of Rajasthan High Court and E-mail to retired Hon'ble Judges.

*[Signature]*  
24.3.2020  
Registrar (Admn.)

**FORMAT OF APPLICATION REQUIRED TO BE FURNISHED BY THE CANDIDATES**

**Application for the post of Member in the National Consumer Disputes Redressal Commission.**



1	Post applied for (Member(judicial) or Member(non-judicial))			
2	Name in full			
3	Date of birth			
4	Age as on closing date of receipt of application			
5	Office and Residential address with telephone number, fax, e-mail, if any.			
6	Educational & Professional Qualifications (graduation and onwards):			
	Examination	University	Year in which passed	Division
i				
ii				
iii				

iv			
7	Service to which the applicant belongs/belonged (with cadre, batch and name of Cadre Controlling Authority), if applicable .		
8	<b>In the case of serving officers</b>		
i	Date of joining service		
ii	Present designation		
iii	Scale of pay and basic Pay		
iv	Date of superannuation		
9	<b>In the case of retired officers</b>		
i	Date of superannuation		
ii	Last post held		
iii	Last pay scale		
10	Relevant experience [minimum <b>25 years</b> in the areas of economics, business, commerce, law, finance, accountancy, management, industry, public affairs, administration (in descending order of chronology) or experience as a Judge of High		

Court or experience of not less than ten years as District Judge and Additional District Judge.

S.No	Position Held	Name & Address of Organization	Period (From-to)	Nature of Work handled	Scale of pay
i.					
ii.					
iii.					
iv.					
v.					
vi.					
vii.					
viii.					
ix.					
x.					

11	Any other accomplishments/information the candidate may like to furnish	
12	Does the candidate have more than one living spouse?	Yes/No
13	State of health	

*[Handwritten signature]*

14 Copies of best five judgements/other judicial orders passed by the candidate to be enclosed?  [applicable in case of persons applying as a Judicial Member].	Yes/No
15 In case of retired Government servants, whether " No Inquiry Certificate" has been attached from the last employer	Yes/No
16 Details of office in which the last five ACRs will be available including details of last employer (in case of retired officials):	

Place:

Date:

Signature.

(Name)